

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 1040 of 2024

IN THE MATTER OF:

SURENDRA AND ORS.

...

APPLICANTS

VS

STATE OF UTTAR PRADESH & ORS

...

RESPONDENTS

REPLY ON BEHALF OF THE RESPONDENT NO.6

ADVOCATE FOR THE RESPONDENT NO.6

MAYANK PANDEY

INDEX

Sr.No	Particulars	Page Nos.
1.	REPLY ON BEHALF OF THE RESPONDENT NO. 6 ALONGWITH AFFIDAVIT.	1-17
2.	<u>ANNEXURE R-6/1</u> The copy of the order dated 26.5.2023 in Civil Appeal No. 4005/2023.	18-19
3.	<u>ANNEXURE R-6/2</u> The copy of the order dated 25.07.2024 in OA 08 of 2024 before this Hon'ble Tribunal Principal Bench.	20-29
4.	<u>ANNEXURE R-6/3</u> The copy of the report of the joint committee dated 16.04.2024 in OA No. 08 of 2024.	30-42
5.	<u>ANNEXURE R-6/4</u> The copy of the complaints made before the DFO and the Police Authorities.	43-45
6.	<u>ANNEXURE R-6/5</u> The copy of the pictures of the plantations so made along with the relevant letters for consideration.	46-50
7.	<u>ANNEXURE R-6/6</u> The copy of the hydro geological study along with the air quality report in	51-76

	compliance with the EC and CTO conditions.	
8.	<u>ANNEXURE R-6/7</u> A copy of the pictures of two toilets and one hand pump in the mine office.	77-79
9.	<u>ANNEXURE R-6/8</u> A copy of the picture of the dust control water sprinkling vehicle plying on the mining area along with the plantation on both sides of the road used for the transportation of Morrum.	80-82
10.	<u>ANNEXURE R-6/9</u> A copy of the pictures of pillars and the proper demarcation.	83-89
11.	<u>ANNEXURE R-6/10</u> A copy of the NOC from the state ground water authority.	90-91
12.	Vakalatnama	92

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1040 of 2024

IN THE MATTER OF:

SURENDRA AND ORS. ... APPLICANTS

VS

STATE OF UTTAR PRADESH & ORS ... RESPONDENTS

REPLY ON BEHALF OF THE
RESPONDENT NO. 6

1. The present reply is being filed on behalf of Mr. Chandra Shekhar Chaurasiya, Respondent No. 6, to the present Original Application No. 1040 of 2024 (hereinafter referred to “OA”) filed by the Applicant.
2. That before giving the para-wise reply to the averments made by the applicant, it is necessary to state certain facts which are vital for the disposal of the controversy at hand.
3. The OA so filed is at least to the knowledge of

the Respondent the 3rd of litigation's of such nature filed at the behest of illegal sand mafia and other forces which are trying to arm twist the answering respondent.

4. The Hon'ble Supreme Court of India is adjudicating an appeal being Civil Appeal 4005/2023 Chander Shekhar Chaurasia v UOI & Ors which impugns the order dated 19.5.2023 of this Hon'ble Tribunal. *Vide* order dated 19.5.2023 this Hon'ble Tribunal, dealing with similar allegations of illegal mining around Kaimur Wildlife Sanctuary, had directed to re-visit all mining leases granted for mining activities in Son river bed for carrying out mining activities in District Sonbhadra. It was further directed that in the meantime no further mining in Son river bed in District Sonbhadra shall be allowed. District Magistrate, Sonbhadra. This order of the Hon'ble Tribunal was challenged before the

Hon'ble Supreme Court which through it's order dated 26.5.2023 stayed the operations of the aforementioned directions of this Hon'ble Tribunals qua the Respondents herein.

5. **The copy of the order dated 26.5.2023 in Civil Appeal No. 4005/2023 is annexed and marked here as Annexure R6-1.**

6. It is pertinent to mention here that some other set of people had filed OA 08/2024 before this Hon'ble Tribunal raising similar vexatious allegations which was disposed off by this Hon'ble Tribunal vide order dated 25.07.2024, observing that there was no case of illegal mining on a large scale at the mining area.

The copy of the order dated 25.07.2024 in OA No. 08 of 2024 before this Hon'ble Tribunal Principal Bench is annexed and marked here as Annexure R6-2.

7. It is the responsibility of the answering respondent to bring it to the notice of this

Hon'ble Tribunal that the copy of the Original Application No. 1040 of 2024 was never served on the answering respondent herein.

8. The applicants herein have not approached the Hon'ble Tribunal with clean hands. The letter which was sent by the applicants are based on some motivated facts and surmises in order to protect the illegal sand mining happening at the behest of the locals. They are in turn facilitating the local sand mafia and the anti social elements in doing illegal sand mining.
9. The answering respondents herein states that the respondent will preliminarily answer to each and every allegation casted on them and after the Hon'ble tribunal grants the permission to get the OA, the answering respondent reserves the right to reply to each and every allegation set out in the letter addressed to the Hon'ble tribunal.

Brief facts of the Mining Lease

- a. The mining department has granted a mining lease of 16.194 Hectares total area for Morrum mining from the River Sone at Arazi No. 824 Kha (Khand No. 1), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra to the answering respondent.
- b. The above-mentioned mining lease has been granted by District Magistrate, Sonbhadra (Mining Department) for the duration of 06.05.2022 to 05.05.2027. The PP hereinafter referred to as the answering respondent was granted Consolidated Consent to Operate (CTO) under the Water (PCP) Act,1974 and the Air (PCP) Act, 1981 on 29.12.2023, which is valid from 01.01.2024 to 31.12.2026.

Brief background to OA 1040/ 2024.

- a. Surender, Balmati, Ramsubhag, Hiralal and Bacha Yadav (petitioners) have sent a letter

petition dated 09.01.2024 on the pretext illegal sand mining in Kaimur Wildlife Sanctuary area.

- b.** Petitioners have alleged various activities at the mining area but have not supplied with any proofs to the answering respondents herein and have stated that the authorities have not taken any action.
- c.** This Hon'ble tribunal took cognisance of the letter and registered the same as OA 1040/2024 and ordered the authorities to constitute a joint committee and inspect the mining area and submit a report on the same. Thus vide order dated 07.11.2024, constituted a joint committee comprising the following members viz District Magistrate, Mirzapur, Central Pollution Control Board, Uttar Pradesh State Pollution Control Board and Principal Chief Conservator of Forest, Uttar Pradesh at Lucknow.

- d. The joint committee undertook its inspection on 03.12.2024 and thereafter submitted its report listing out certain recommendations and observations.
- e. The answering respondent is duty bound to answer to each and every allegation set out in the Joint committee report.

1. Mining department should ensure that mining should not be carried out beyond the lease area and in river stream.

1.1 The answering respondent contends herein that similar allegation was already raised in OA 8 of 2024. The answering respondent denies the allegation that the PP has undertaken mining outside the lease area and on the River Stream. The local mafia and the residents are the people who trespass and illegally mine it from the river bed. The answering respondent has filed various complaints with the police complaining about the menace and threat of illegal mining around and those are annexed hereunder.

1.2 It is pertinent to mention here that the Joint committee

constituted to inspect the mining area submitted a report dated 16.04.2024, wherein it was observed that “*the mining outside the lease area of M/s Shri Chander Shekhar Chaurasia was being carried out by the local land owners who frequently came in trippers/tractors/trolleys and carried out the excavations.*”

The copy of the report of the joint committee dated 16.04.2024 is annexed and marked here as Annexure R6-3

Thus it is not the PP has not undertook any mining activity outside the area of the mining lease or in the River stream. It is humbly prayed by the answering respondent that the Hon’ble tribunal may direct the State to ensure adequate protection and make sure that the local mafia and the residents are not involved in illegal sand mining.

The copy of the complaints so made is annexed and marked here as Annexure R6-4.

2. **The PP has not carried out adequate plantation in compliance with CTO & EC conditions.**

2.1 That the answering respondents deny the allegation that adequate plantations have not been carried out. The Respondent no. 6 is continuously working to achieve the envisaged limit of green belt under the Environmental Clearance norms. The respondent has planted a significant number of saplings including the local varieties of flora including trees like Neem and others. Around 1700 trees after consultation with the authorities have been planted by the Respondent in the past.

In addition, the answering respondent has sought permission from the forest authorities and advise to make fresh plantations in the identified area. Respondent is consulting the local DFO regarding the varieties of plants that can be planted to achieve the prescribed green belt area according to the climate of the said area.

The copy of the pictures of the plantations so made along with the relevant letters for consideration so made is annexed and marked here as Annexure R6-5.

3. The PP has not carried out the hydro-geological study. The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.

3.1 The answering respondent has undertaken a hydro-geological study as mandated by the CTO EC conditions. The copy of the same has already been submitted to the UPPCB. The study The E.C. condition has a requirement of conducting Hydrogeological study of the area. In case of an adverse effect on ground water quality and quantity, proper action shall be taken for its mitigation. The report has been prepared as per the mandate of the MINISTRY OF JAL SHAKTI (Department Of Water Resources, River Development And Ganga Rejuvenation) (CENTRAL GROUND WATER AUTHORITY) NOTIFICATION New Delhi, the 24th September, 2020.

3.2 The hydro geological status of the lease area can be seen from the report of the State Ground Water Board, Uttar Pradesh has Notified Areas/Blocks which were over-exploited, Critical or semi-critical in stressed cities on June-2020 (further amended on June-2022), as per which district Sonbhadra has not been identified under Notified Area. **As per the UP Ground Water Board Report-2023, Duddhi has been assessed as Semi-Critical Assessment unit which as far away from the lease area.**

3.3 The answering respondent has further undertook the study of the assessing the air quality and the same can be verified from the report on the Hydro-Geological study so made by the answering respondents.

3.4 Thus the study which was undertaken was submitted to the authorities recently.

The copy of the hydro geological study along with the air quality report in compliance with the EC and CTO conditions is annexed and marked here as Annexure R6-6.

4. **The PP has yet not constructed two toilets and one hand pump in the mine office.**

4.1 The answering respondent denies such an allegation so made on the answering respondent. The handpump and two toilets are operational for a long time in the lease area.

4.2 The answering respondent annexes herein the pictures of the operational toilets and the handpump.

A copy of the pictures of two toilets and one hand pump in the mine office are annexed and marked here as Annexure R6-7.

5. **No dust control measures such as water sprinkling, plantation on both sides of the road used for the transportation of Morrum, etc have been carried out.**

5.1 The allegation so made is vexatious and without any merit. The answering respondent has undertaken dust control measures such as water sprinkling, plantation on both sides of the road used for the transportation of Morrum to prevent the dust flowing into the nearby areas.

Water is sprinkled every 6 hours by using a tractor and tanker to sprinkle water in the approach road in the lease area and every area in which such measures have to be undertaken.

5.2 The same can be verified by this Hon'ble Tribunal through the video so annexed by the answering respondent.

A copy of the picture of the dust control water sprinkling vehicle plying on the mining area along with the plantation on both sides of the road used for the transportation of Morrum are annexed and marked here as Annexure R6-8.

6. Proper demarcation of pillars by Mining department and lease holder should be done as per guideline.

6.1 Answering respondent has undertook proper demarcation of pillars as per the existing guideline and the same was even part of the earlier order dated 25.07.2024.

6.2 The answering respondent further states that the proper demarcation has been done by the respondent herein and

the respondent states that the geo-coordinates of pillars are as follows in tabulated form-

S. No.	Pillar's	Latitude	Longitude
a)	A	24°33'47.01"N 82°	82°57'16.43"E
b)	B	24°33'48.60"N 82°	82°57'25.22"E
c)	C	24°33'32.73"N	82°57'31.50"E
d)	D	24°33'29.53"N	82°57'20.42"E
e)	E	24°33'31.23"N	82°57'19.13"E

A copy of the pictures of pillars and the proper demarcation so done is annexed and marked here as **Annexure R6-9.**

7. NOC from the State Ground Water Authority is required if project proponents meet their water requirement through bore-well.

7.1 The answering respondents state that the NOC from the state ground water authority was valid from 9.5.2022 and the same is renewed from time to time. The NOC so obtained is annexed herein so that the Hon'ble Tribunal

can verify the same.

A copy of the NOC from the state ground water authority is annexed and marked here as Annexure R6-10.

8. That, in view of the above, the Respondent herein humbly state that the Prayers sought by the Applicant are wholly devoid of merit and are based on conjectures and surmises, therefore, this Hon'ble Tribunal may be pleased to dismiss the OA with cost.
9. It is most humbly submitted that the answering respondent reserves its right to submit an additional document or written submission in the matter, as and when the occasion arises based on the letter so filed by the applicant.
10. An affidavit is filed in support of the reply filed.

New Delhi
Drawn on: 08.02.2025
Filed on: 10.02.2025

Filed by:


MAYANK PANDEY

COUNSEL FOR RESPONDENT NO. 6

9 FEB 2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1040 of 2024

IN THE MATTER OF:

SURENDER AND ORS ... APPLICANTS
VS
STATE OF UTTAR PRADESH & ORS... RESPONDENTS

AFFIDAVIT ON BEHALF OF RESPONDENT NO.6

I,ChanderShekhar Chaurasia, Aged about 44, Resident of 9A
Paramount Villa, Ansals, Near Regional College Shyamla Hills
Bhopal Madhya Pradesh 462013, do hereby solemnly affirm and
state as under:

1. That I am Respondent No.6 and as such am conversant with the facts and circumstances of the present case and competent to depose to and affirm the present affidavit.
2. That I have read and understood the contents of the accompanying Reply, which has been drafted under my instructions. I state and affirm that the contents of the accompanying Reply in so far as they relate to facts are true and correct to my knowledge which is based on the information derived from the record of the case maintained by the Respondent No. 6 and the legal submissions herein are based on legal advice received by me and believed to be correct.
3. I say that the Annexures are true copies/photocopies of their respective originals.

ChanderShekhar

DEPONENT



VERIFICATION

IchanderShekhar Chaurasia, Aged about 44, Resident of 9A Paramount Villa, Ansals, Near Regional College Shyamla Hills Bhopal Madhya Pradesh 462013, do hereby verify that the facts stated in the above Affidavit are true to the best of my knowledge on the basis of the information derived from the record of the case and the legal advice received by me and believed to be correct.

Verified at Bhopal this 09 day of January , 2025.

ChanderShekhar

DEPONENT



SWORN BEFORE ME BY THE WITHIN NAMED

R.K. Sharma
R.K. SHARMA 9-2-25
ADVOCATE & NOTARY
Opp. Old Vidhan Sabha, Bhopal

Witness/Identified By
Mohy mey

- 9 FEB 2025

ITEM NO.37 + 38

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 22080/2023

(Arising out of impugned final judgment and order dated 19-05-2023 in OA No. 818/2022 passed by the National Green Tribunal)

CHANDER SHEKHAR CHAURASIA**Petitioner(s)****VERSUS****UNION OF INDIA & ORS.****Respondent(s)**

(IA No.109959/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109960/2023-STAY APPLICATION and IA No.109962/2023-EXEMPTION FROM FILING O.T. and IA No.109957/2023-PERMISSION TO FILE APPEAL)

with

Diary No. 22081 of 2023

(EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and STAY APPLICATION and EXEMPTION FROM FILING O.T. and PERMISSION TO FILE APPEAL)

Diary No. 22078 OF 2023

(EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and STAY APPLICATION and EXEMPTION FROM FILING O.T. and PERMISSION TO FILE APPEAL)

Diary No. 22259 OF 2023

(EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and STAY APPLICATION and EXEMPTION FROM FILING O.T. and PERMISSION TO FILE APPEAL)

Date : 26-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
(VACATION BENCH)

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Mayank Pandey, AOR
Mr. Ashish Kumar Pandey, Adv.

For Respondent(s) Mr. Manish Tiwari, Adv.
Mr. Abhishek Kumar Chaubey, Adv.
Mr. Rk Tanwar, Adv.
Mr. Nihar Ranjan Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file appeal(s) is granted.

Issue notice to the respondents, returnable in six weeks.

Until the next date of hearing on reopening of the Courts after summer vacation, 2023, the operation of the impugned order shall remain stayed so far as the directions contained in Para 262(ii), (iii) and (iv) of the impugned order are concerned qua the petitioners.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER



TRUE COPY

ANNEXURE R-6/2

Item No. 10

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 8/2024

Dheeraj Singh

Applicant

Versus

State of U.P

Respondent(s)

Date of hearing: 25.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in Person

Respondents: Mr. Pradeep Misra, Advocate for UPPCB (Through VC).
Mr. Mukesh Verma, Ms. Vatsala Tripathi and Mr. Yatinder Chaudhary,
Advocates for Director Mining.
Mayank Pandey and Ms. Anjesh Dahiya, Advocates for Project
Proponent.)**ORDER**

1. This Original Application (hereinafter referred to as '**OA**') was registered exercising *suo-moto* jurisdiction in view of law laid down by Supreme Court in "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha &Ors.*" reported in 2021 SCC Online SC 897 on a letter petition dated 01.08.2023 sent by Dheeraj Singh. Complainant alleged that large scale illegal mining of *morram* is being carried out outside the leased area and also in transporting of *morram* in overladen vehicles and thereby huge revenue is being evaded. It is stated that mining leases for *morram* were issued to Chand Shekhar

Chaurasiya, R/o 9A, Paramount Villa, Ansal Apartment, Bhopal, M.P and the said lessee is carrying out illegal mining and operating over laden vehicles. His action is therefore in violation of Uttar Pradesh Minor Minerals (Concession) Rules, 2021 read with Mines and Minerals (Development and Regulation) Act, 1957 and Prevention of Damage to Public Property Act, 1984. Illustrations of over laden vehicles and truck nos. are given in the complaint.

2. Since, the issue of illegal mining causing damage to environment was raised in letter petition substantially, Tribunal took cognizance of matter on 13.02.2024 and after being *prima facie* satisfied that a substantial question of environment has arisen out of implementation of enactments specified in Schedule I of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010'), it impleaded following as respondents and issued notices to them giving opportunity to file their responses:-

- (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh,
- (2) Director, Geology and Mining, Uttar Pradesh,
- (3) Uttar Pradesh Pollution Control Board (UPPCB),
- (4) District Magistrate, Sonbhadra,
- (5) Mr. Chand Shekhar Chaurasia resident of 9A, Paramount Villa, Ansal Apartment, Bhopal, Madhya Pradesh,
- (6) M/s. ND Pharma Pvt. Ltd. located at village Barhmori, 61, Kanhamkunj, Kolar Road, Bhopal, Madhya Pradesh,

(7) M/s Minerals Ventures L.L.P., 1/58, Vishal Khand Gomtinagar, Lucknow, Uttar Pradesh and

(8) Mr. Rameshwar Pratap resident of M-3, Arshad Ali Bazar, Varanasi,

3. Further, Tribunal vide order dated 13.02.2024 also constituted a Joint Committee requiring to submit a joint report. Joint Committee comprised Integrated Regional Office, MoEF & CC at Lucknow, (hereinafter referred to as '**IRO**') CPCB, UPPCB and District Magistrate, Sonbhadra.

4. Joint Committee had submitted its report on 16.03.2024 filed vide email dated 18.03.2024 through Regional Officer, UPPCB, Sonbhadra. It is said that the complainant has stated that illegal mining is being carried out by Shri Chander Shekhar Chaurasia in Arazi number 824 ka but actual Arasi number let out to Shri Chander Shekhar Chaurasia is 824 kha. Joint Committee found that mining was carried out by lessee holder Shri Chander Shekhar Chaurasia inside the leased area. Some ditches were noticed outside the leased area. Local residents and visitors informed that it was done by local land owners and not by lease holder Shri Chander Shekhar Chaurasia. However, Joint Committee observed that some quantity of mining has been carried out outside approved area by lease holder and the quantity of said mineral illegally mined mineral was assessed as 537.50 cubic meter in respect in respect whereof under the Mining Statutes, the District Magistrate imposed penalty of Rs. 11,83,750/-. Join Committee also made certain suggestion for proper functioning of mining lease by proponent. The observations

and suggestions made by Joint Committee in the report are reproduced as under:-

“

7. That the facts/Observations found during visit by the joint committee have been summarized as follows:-

I. M/s Shri Chander Shekhar Chaurasia are operating Sand/Morrum Mining sites at Arazi number-824 Kha (Khand-01), village- Aghori Khas, Tehsil-Obra, District-Sonbhadra on the right bank of River Son. The lease holder M/s Shri Chander Shekhar Chaurasia have obtained Environment Clearance (EC) from the SEIAA U.P. vide letter no. EC22B001UP123382 dated 28.04.2022 (Annexure-3). As per approved EC, The total lease area of the project is 16.194 ha in the bench of River Son. As per record, the EC was issued in the name of Shri Chander Shekhar Chaurasia, 9A, Paramaount Villa Ansals, Near Regional College Bhopal, MP-462042. Mining activity was not found on the day of site visit.

II. The committee did not find any mining activity at Arazi number-824 Ka , village-Aghori Khas, Tehsil-Obra, District-Sonbhadra. As per record submitted by Revenue Department the Arazi number-824 Ka is not pertaining to lease holder M/s Chander Shekhar Chaurasia. It's pertaining to local land owner namely Shri Badku/Kishore as per document provided by Revenue Department (Annexure-4).

III. The committee members observed that 04 out of 05 boundary pillars have been erected on each corner of the lease area. One pillar i.e. pillar- B was not found erected. The geo-coordinates of pillars are as follows in tabulated form-

S. No.	Pillar's	Latitude	Longitude
a)	A	24°33'47.01"N 82°	82°57'16.43"E
b)	B	24°33'48.60"N 82°	82°57'25.22"E
c)	C	24°33'32.73"N	82°57'31.50"E
d)	D	24°33'29.53"N	82°57'20.42"E
e)	E	24°33'31.23"N	82°57'19.13"E

IV. The Committee observed that mining activity carried out by lease holder was found inside the lease area. However, some ditches outside of the lease area towards west direction were

found. In this connection, discussions was held with the local residents and visitors who informed that the mining outside the lease area of M/s Shri Chander Shekhar Chaurasia was being carried out by the local land owners who frequently came in trippers/tractors/trolleys and carried out the excavations.

V. The Committee observed that the some ditches were found within water in sanctioned leases area. So, depth of ditches could not verify.

VI. The committee observed that Form eMM-11 was being generated for Arazi number 824 ka (Khand-1), Village-Agori khas by lease holder M/S Chandra Shekhar Chaurasiya, while lease id is approved for arazi 824 kha (Khand-1), Village-Agori khas. In this connection, it was informed by PP that it's typographical error, which was mentioned on the portal. For resolving this error, the Mines Officer, Sonbhadra has requested to Directorate of Geology and Mining, UP vide letter no. 3037/Khanij/2024 dated 15.03.2024 (Annexure-5).

VII. In connection with vehicles loaded with morrum and showing their number on various dates i.e. 09.04.2023, 10.04.2023, 19.04.2023, 29.04.2023 and 04.05.2023 mentioned in application by applicant; project proponent submitted form eMM-11 generated on that dates (Annexure-6). After reviewing, the committee did not find any form eMM-11 pertaining to the vehicles numbers which were mentioned in the application.

VIII. The committee observed during site visit that the lease holder M/s Shri Chander Shekhar Chaurasia have setup weigh-bridge with CCTV camera and office near the lease area.

IX. Heavy machinery was not found on the day of site visit.

8. As per records submitted by UPPCB, Sonbhadra, The lease holder M/s Shri Chander Shekhar Chaurasia have obtained CTO from the State Pollution Control Board vide reference no. 155855/UPPCB/Sonbhadra(UPPCBRO)/CTO/both/Sonbhadra/2022 dated-07.05.2022, which was valid from dated- 07.05.2022 to dated-31.12.2023. Further, The Consent To Operate has renewed vide reference no. 196159/UPPCB/Sonbhadra(UPPCBRO)/CTO/both/Sonbhadra/2023 date-29.12.2023 which is valid from dated-01.01.2024 to dated-31.12.2026 for 2,59,104 cubic meter/year mining of Sand/Morrum (Annexures-7 & 8).

9. As per the grievance, the questioned leases area is operational from dated- 10.05.2022. However, as per document submitted by UPPCB, Sonbhadra and approved Environmental Clearance, the lease holder have valid Environment Clearance which was issued by SEIAA vide dated 28.04.2022 and CTO issued by U.P. Pollution Control Board vide dated 07.05.2022.

10. The mining officer vide their reference no.-3021/khanij/2024 dated 15.03.2024 (Annexure-9) has provided following information

I. The truck details which are mentioned in grievance no. 5 of the applicant are concerned to the M/s N D Pharma Private limited, Vill. Barahmori Sonbhadra, M/s Rameshwar Pratap & M/s Chander Shekhar Chaurasia.

II. The Mines department has established four check-gates in District Sonbhadra to monitoring the transporting of overloaded vehicles, which are integrated and connected to Directorate of Geology and Mining Department, UP. A district level task force has constituted by District Administration, Sonbhadra. Action has been taken by district level task force.

III. The Mines department has issued e-notices to 620 overloaded vehicles found during period from dated- 01.04.2023 to dated 30.06.2023 across district.

IV. The mines department had found illegal mining of 537.50 cubic meter outside of approved lease area carried out by the lease holder M/s Chander Shekhar Chaurasia and imposed penalty of Rs. 11,83,750/- (Eleven Lacs Eighty three thousand Seven Hundred Fifty only) on the PP on 31.12.2022. This fine amount had been paid by the lease holder.

11. The questioned lease area M/s Shri Chander Shekhar Chaurasia is sanctioned at Khand-1 of Arazi number-824KHA, which is away approximately 500 meter from another sanctioned lease at Khand-3 of Arazi number-824KHA (Annexure-10). As per earlier joint committee report related to Khand-3 of Arazi number-824KHA, the observations of concerned joint committee are as follows:-

“.....there is no conservation area for crocodiles and alligators in the Kaimur Wildlife Sanctuary area Mirzapur/Sonebhadra. The Sone Ghadiyal sanctuary is

almost 25 Kms away, upstream of the lease area in the district of Sidhi at Madhya Pradesh. Sone Ghariyal region is far away from the questioned mining site. The mine lease area is not situated within the eco-sensitive zones of either the Kaimur Wildlife Sanctuary area Mirzapur/ Sonebhadra or the Sone Ghariyal Sanctuary.”

Suggestions:

To monitoring the illegal mining of minerals and over loading transportation, the following steps should be taken by concerning department:-

- a. Regional Transport Officer of District Sonbhadra is required to ensure the transportation of under loaded vehicles with minerals.*
- b. The CCTV Camera installed at the weight-bridge must be reviewed periodically by Mines department and strict action to be taking against the defaulter as per rule.*
- c. To control the illegal mining of minerals and over loading transportation, regular monitoring of mining area must be carried out periodically by district level task force constituted by District Administration, Sonbhadra and strict action must be taken accordingly by concerning department.*
- d. Project must be ensuring that all pillars should erect to demarcate the boundary and it should be periodically reviewed by mines department.*
- e. The mines department must be carried out strict vigilance to ensure that mining activity should be done as per Uttar Pradesh Minor Minerals (Avoidance) Rules 2021.”*

5. Similarly, respondent 6 has submitted its reply dated 30.04.2024 in respect to allegation made against it. Stand taken by respondent 6 is as under:-

“

- 1. Allegation no. 1:** *The respondent no. 5 Chand Shekhar Chaurasia gives EMM-11 and GST Bills of other lessees, including ND Pharma Pvt Ltd, Respondent no. 6 herein (the lessee of Arazi no. 385 located at Village barhmori, 61, Kanhakunj, Kolar Road, Bhopal, MP), M/s Minerals Ventures, LLP Registered (1/58, Vishal Khand, Gomti Nagar, Lucknow, UP), Rameshwar, leasee of Arazi no. 21 kha (khand-1) and Arsad Ali bazaar, Varanasi are involved. The act of the above mentioned leaseholders, is contrary to the provisions of*

UP Minor Minerals Avoidance Regulations, 2021; Mine Minerals (Regulation of Development) Act 1957 and Prevention of Damage to Public Property Act, 1984.

Reply: *The allegation is without any rationale at the outset as eMM-11 forms are generated outside the mining site of the leaseholders, at the established check points. Thereby, it is impossible for a vehicle to travel for several kms without passing the check points. Pertinently, the distance between the mining area of Respondent no. 5 and Respondent no. 6 is more than 25 kms, which makes it nearly impossible for any vehicle to go unnoticed or without generating an EMM-11. Therefore, the allegation is created just to harass the Respondent no. 6 as no lessee would pay a royalty for mining and allow any other mining lessee to generate eMM-11 on its behalf and generate profits.*

In addition, the applicant has not provided any evidence or proof to support the impossible allegation. Further, the Joint Committee report states that the allegation is not proved.

- 2. Allegation no. 2:** *That on 09.04.2023, the applicant reached leasehold of Chander Shekhar Chaurasia (Arazi no. 824 k) where a vehicle no. UP 54 T7 442 was found overloaded with morrum. While conversing with driver of the vehicle, the applicant asked him to show EMM-11 and GST bill. On being asked, the driver showed a GST bill tax invoice no: BKN/M/23- 24/1418 on which M/s Minerals Ventures, LLP Registered (1/58, Vishal Khand, Gomti Nagar, Lucknow, UP) is registered. Afterwards, the said driver showed EMM-11 bearing number: 31632307043811144 which is registered to M/s ND Pharma Pvt Ltd, 61, KanhaKunj, Kolar Road, Bhopal, M.P.*

Reply: *The aforementioned allegation is without any logical rationale as no mining firm would pay royalty for mining rights and allow any other mining holder to use its EMM-11 number and avail profits. The allegation is contrary in itself as the allegation is against earnings by the mining leaseholders however, it is alleged that one mining leaseholder is paying royalty and is allowing other lease holder to pocket profits. In addition, there is no evidence provided by the applicant, to supplement the above-stated allegation.*

Compliances:

9. **CTO:** *That the Respondent no. 6 has duly complied with all prescribed compliances. The Respondent **obtained CTO** from the State Pollution Control Board vide reference no. **172622/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONB HADRA/ 2022 dated 21/12/2022 which is valid from 21/12/2022 to 31/12/2026** for 2,43,000 cum/year cubic metre/year mining of Sand/Morrum.*

10. **Environmental Clearance:** *The Respondent no. 6 had applied for an Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/66707/2021 dated 20 May 2022. The respondent has duly obtained an Environmental Clearance (EC) from the SEIAA U.P. vide letter no. EC22B001UP110505 dated 29.08.2022.*
11. **CSR/CER activities:** *As per the Environmental Clearance (EC) obtained 'Corporate Environmental Responsibility (CER) plan with minimum Rs.2,00,000 per annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification. Consequently, the Respondent has undertaken various initiatives to fulfil his responsibilities under CSR & CER and has earmarked Rs. 2,00,000/- to undertake activities for the welfare of the surrounding villages and for upliftment and betterment of the vulnerable people.*
12. **Green Belt:** *The Respondent no. 6 is continuously working to achieve the envisaged limit of green belt under the Environmental Clearance norms. The respondent has planted a significant number of saplings including the local varieties of flora including trees like Neem and others. In addition, the respondent has consulted the local DFO regarding the varieties of plants that can be planted to achieve the prescribed green belt area according to the climate of the said area."*

6. From record, we find that there is no substantive matter here to show that there are large scale violations and illegal mining on the part of the proponents itself for a small quantity, in respect, thereof, respondent 5 has been saddled with penalty by Mining Authority under Mining Act but for the cause of damage to environment due to illegal mining, UPPCB has not taken any appropriate action and no environmental compensation has been imposed which shows dereliction and failure in discharge of statutory duties on the part of officials of UPPCB which we find it appropriate to deprecate.

7. Sh. Pradeep Misra, Learned Counsel appearing for UPPCB stated that appropriate action for assessment of environmental compensation shall be taken at an early date.

8. Since no substantive violations have been found in the present case, we accept the report and find it appropriate to dispose of the original application by directing UPPCB to take steps after giving opportunity of hearing to concerned parties regarding imposition, computation and recovery of environmental compensation in respect of the quantity of mineral illegally extracted by respondent 5 within one month and after recovery of the said amount, same shall be utilized for remediation of damage environment pursuant to Environment Remediation Plan which shall be prepared by Joint Committee comprising Central Pollution Control Board, UPPCB and District Magistrate, Sonbhadra within two months and shall be executed within further two months thereafter.

9. A copy of this order be forwarded to Central Pollution Control Board(hereinafter referred to as '**CPCB**'), UPPCB (hereinafter referred to as '**UPPCB**') and District Magistrate, Sonbhadra for compliance by email.

10. With the above observations, original application is disposed of.

Sudhir Agarwal, JM

Dr.Afroz Ahmad, EM

July 25, 2024
Original Application No. 8/2024
AB





क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



ANNEXURE R-6/3

संदर्भ संख्या:-

Ref.No.: 610262/OA-08/2024

दिनांक:-

Date: 16/03/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in pursuant to order dated 13.02.2024 passed by Hon'ble NGT in the matter of Original Application No. 08/2024, Dheeraj Singh Versus State of Uttar Pradesh & Ors.

Respected Sir,

In Compliance of Hon'ble NGT order dated 13.02.2024 in the matter of O.A. No. 08/2024, Dheeraj Singh Versus State of Uttar Pradesh & Ors., the Joint Committee report is being filed herewith.

It is requested that the aforesaid Joint Committee report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Sonbhadra for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer
Sonbhadra.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 08/2024

IN THE MATTER OF:

Dheeraj Singh

.... Applicant

Versus

State of Uttar Pradesh & Ors.

.... Respondant(s)

INDEX

S.No.	Description	Pages No.
1.	Joint Committee Report in compliance of Hon'ble National Green Tribunal's order dated 13.02.2024 in O.A. No. 08/2024.	3-13
2.	Annexure-1, Copy of intimation letter issued by UPPCB for carrying out field visit.	14
3.	Annexure-2, Copy of request letter to the applicant to present on field visit and associate with Joint Committee.	15
4.	Annexure-3, Copy of E.C. issued to Shri Chandra Shekhar Chaurasia.	16-26
5.	Annexure-4, Copy of document provided by Revenue Department.	27-28
6.	Annexure-5, Copy of letter issued by Mines officer vide dt 15.03.24.	29
7.	Annexure-6, Copy of eMM-11 Form provided by Project Proponent.	30-306
8.	Annexure-7, Copy of CTO dated 07.05.2022 issued by UPPCB.	307-311
9.	Annexure-8, Copy of CTO dated 29.12.2023 issued by UPPCB.	312-316
10.	Annexure-9, Copy of letter issued by Mines officer vide dt 15.03.24 to provide the relevant informations.	317-347
11.	Annexure-10, Copy of J.C.R. pertaining to Arazi 824 KHA (Khand-3)	348

FILED BY



(U.K. Gupta)

Regional Officer

UPPCB

Sonbhadra

Joint Committee Report in pursuant to order dated 13.02.2024 passed by Hon'ble NGT in the matter of Original Application No. 08/2024, Dheeraj Singh versus State of Uttar Pradesh & Ors.

1. That Hon'ble NGT has constituted a joint committee vide its Order dated 13.02.2024 in Original Application No.08/2024, Dheeraj Singh Versus State of Uttar Pradesh & Ors. Hon'ble NGT has directed joint committee for verifying the factual position and take appropriate remedial action. The operative part of the order is reproduced as below: -

".....4. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) Director, Geology and Mining, Uttar Pradesh, (3) Uttar Pradesh Pollution Control Board (UPPCB), (4) District Magistrate, Sonbhadra, (5) Mr. Chand Shekhar Chaurasia resident of 9A, Paramount Villa, Ansal Apartment, Bhopal, Madhya Pradesh, (6) M/s. ND Pharma Pvt. Ltd. located at village Barhmori, 61, Kanhamkunj, Kola Road, Bhopal, Madhya Pradesh, (7) M/s Minerals Ventures L.L.P., 1/58, Vishal Khand Gomtinagar, Lucknow, Uttar Pradesh and (8) Mr. Rameshwarm Pratap resident of M-3, Arshad Ali Bazar, Varanasi, who stand impleaded as respondents No. 1 to 8. The Registry is directed to prepare and attach

memo of parties to the application and issue notices to respondents No. 1 to 8 requiring them to file their reply/response.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Regional Office, MoEF & CC at Lucknow, CPCB, UPPCB and District Magistrate, Sonbhadra and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action by following due course of law. The UPPCB will be the nodal agency for coordination and compliance.

6. Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed within 15 days by email at judicial ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF file.

7. In case the report of the Joint Committee and replies/responses by the respondents are not filed within the stipulated period, exemplary costs may be imposed on them.

8. List for further consideration on 20.03.2024. "....."

2. That in compliance of Hon'ble NGT directions, following members have been nominated by the concerned departments: -
- Dr.(Ms) Satya, Additional Director/Scientist-E, MoEF&CC, Regional Office, Lucknow.
 - Shri Subhash Chandra Yadav, ADM (Judicial), Sonbhadra.
 - Shri A.K. Tripathi, Scientist-C, CPCB, RD, Lucknow.
 - U.K. Gupta, Regional Officer, UPPCB, Sonbhadra.
3. That the Committee members discussed and decided a date for carrying out field visit. On behalf of Joint Committee, 'Regional Officer' (RO), UPPCB, Sonbhadra has issued intimation letter vide reference no. - G0241/OA-08/2024 dated 07.03.2024. The copy of letter dated 07.03.2024 is attached herewith and marked as Annexure no.-1.
4. As per direction of the Hon'ble NGT, the 'Regional Officer' (RO), UPPCB, Sonbhadra issued a letter to the applicant vide letter no. - G0247/OA-08/2024 dated 14.03.2024 with request to the applicant to be present on the day of joint inspection (Annexure no.-2). Information about this was also given on the WhatsApp number of the applicant. However, applicant was not present during the site visit.
5. As representative of project proponent, Mr. Shafeeq Ahmad was present on the day of site visit.

6. That the joint committee members visited the lease area of Shri Chander Shekhar Chaurasia, which was found at Son Riverbed, Araji No 824 Kha (khand no. 01) of villages Achori khas, tehsil-obra, Sonbhadra, U.P. on 15.03.2024 to review the factual status of the grievances made by the complainant/applicant.
7. That the facts/Observations found during visit by the joint committee have been summarized as follows:-
- I. M/s Shri Chander Shekhar Chaurasia are operating Sand/Morrum Mining sites at Arazi number-824 Kha (Khand-01), village- Aghori Khas, Tehsil-Obra, District-Sonbhadra on the right bank of River Son. The lease holder M/s Shri Chander Shekhar Chaurasia have obtained Environment Clearance (EC) from the SEIAA U.P. vide letter no. EC22B001UP123382 dated 28.04.2022 (Annexure-3). As per approved EC, The total lease area of the project is 16.194 ha in the bench of River Son. As per record, the EC was issued in the name of Shri Chander Shekhar Chaurasia, 9A, Paramaount Villa Ansals, Near Regional College Bhopal, MP-462042. Mining activity was not found on the day of site visit.
 - II. The committee did not find any mining activity at Arazi number-824 Ka, village-Aghori Khas, Tehsil-Obra, District-Sonbhadra. As per record submitted by Revenue Department the Arazi number-824 Ka is not pertaining to lease holder M/s Chander Shekhar Chaurasia. It's pertaining

to local land owner namely Shri Badku/Kishore as per document provided by Revenue Department (Annexure-4).



III. The committee members observed that 04 out of 05 boundary pillars have been erected on each corner of the lease area. One pillar i.e. pillar-B was not found erected. The geo-coordinates of pillars are as follows in tabulated form-

S. No.	Pillar's	Latitude	Longitude
a).	A	24°33'47.01"N	82°57'16.43"E
b).	B	24°33'48.60"N	82°57'25.22"E
c).	C	24°33'32.73"N	82°57'31.50"E
d).	D	24°33'29.53"N	82°57'20.42"E
e).	E	24°33'31.23"N	82°57'19.13"E

Relevant Photographs are as below:



IV. The Committee observed that mining activity carried out by lease holder was found inside the lease area. However, some ditches outside of the lease area towards west direction were found. In this connection, discussions was held with the local residents and visitors who informed that the mining outside the lease area of M/s Shri Chander Shekhar Chaurasia was being carried out by the local land owners who frequently came in trippers/tractors/trolleys and carried out the excavations.

V. The Committee observed that the some ditches were found within water in sanctioned leases area. So, depth of ditches could not verify.

[Handwritten signature]

[Handwritten signature]

[Handwritten signature]

[Handwritten signature]

- VI. The committee observed that Form eMM-11 was being generated for Arazi number 824 ka (Khand-1), Village-Agori khas by lease holder M/S Chandra Shekhar Chaurasiya, while lease id is approved for arazi 824 kha (Khand-1), Village-Agori khas. In this connection, it was informed by PP that it's typographical error, which was mentioned on the portal. For resolving this error, the Mines Officer, Sonbhadra has requested to Directorate of Geology and Mining, UP vide letter no. 3037/Khanij/2024 dated 15.03.2024 (Annexure-5).
- VII. In connection with vehicles loaded with morrum and showing their number on various dates i.e. 09.04.2023, 10.04.2023, 19.04.2023, 29.04.2023 and 04.05.2023 mentioned in application by applicant; project proponent submitted form eMM-11 generated on that dates (Annexure-6). After reviewing, the committee did not find any form eMM-11 pertaining to the vehicles numbers which were mentioned in the application.
- VIII. The committee observed during site visit that the lease holder M/s Shri Chander Shekhar Chaurasia have setup weigh-bridge with CCTV camera and office near the lease area.



- IX. Heavy machinery was not found on the day of site visit.
8. As per records submitted by UPPCB, Sonbhadra, The lease holder M/s Shri Chander Shekhar Chaurasia have obtained CTO from the State Pollution Control Board vide reference no. 155855/UPPCB/Sonbhadra(UPPCBRO)/CTO/both/Sonbhadra/2022 dated-07.05.2022, which was valid from dated-07.05.2022 to dated-31.12.2023. Further, The Consent To Operate has renewed vide reference no. 196159/UPPCB/Sonbhadra(UPPCBRO)/CTO/both/Sonbhadra/2023 date-29.12.2023 which is valid from dated-01.01.2024 to dated-31.12.2026 for 2,59,104 cubic meter/year mining of Sand/Morrum (Annexures-7 & 8).
9. As per the grievance, the questioned leases area is operational from dated-10.05.2022. However, as per document submitted by UPPCB, Sonbhadra and approved Environmental Clearance, the lease holder have valid Environment Clearance which was issued by SEIAA vide dated 28.04.2022 and CTO issued by U.P. Pollution Control Board vide dated 07.05.2022.

Handwritten signature

Handwritten signature

Handwritten signature

Handwritten signature

10. The mining officer vide their reference no.-3021/khanij/2024 dated 15.03.2024 (Annexure-9) has provided following information-

- I. The truck details which are mentioned in grievance no. 5 of the applicant are concerned to the M/s N D Pharma Private limited, Vill. Barahmori Sonbhadra, M/s Rameshwar Pratap & M/s Chander Shekhar Chauersia.
- II. The Mines department has established four check-gates in District Sonbhadra to monitoring the transporting of overloaded vehicles, which are integrated and connected to Directorate of Geology and Mining Department, UP. A district level task force has constituted by District Administration, Sonbhadra. Action has been taken by district level task force.
- III. The Mines department has issued e-notices to 620 overloaded vehicles found during period from dated-01.04.2023 to dated 30.06.2023 across district.
- IV. The mines department had found illegal mining of 537.50 cubic meter outside of approved lease area carried out by the lease holder M/s Chander Shekhar Chaurasia and imposed penalty of Rs. 11,83,750/- (Eleven Lacs Eighty three thousand Seven Hundred Fifty only) on the PP on 31.12.2022. This fine amount had been paid by the lease holder.

11. The questioned lease area M/s Shri Chander Shekhar Chaurasia is sanctioned at Khand-1 of Arazi number-824KHA, which is away

approximately 500 meter from another sanctioned lease at Khand-3 of Arazi number-824KHA (Annexure-10). As per earlier joint committee report related to Khand-3 of Arazi number-824KHA, the observations of concerned joint committee are as follows:-

".....there is no conservation area for crocodiles and alligators in the Kaimur Wildlife Sanctuary area Mirzapur/Sonebhadra. The Sone Ghadiyal sanctuary is almost 25 Kms away, upstream of the lease area in the district of Sidhi at Madhya Pradesh. Sone Ghariyal region is far away from the questioned mining site. The mine lease area is not situated within the eco-sensitive zones of either the Kaimur Wildlife Sanctuary area Mirzapur/Sonebhadra or the Sone Ghariyal Sanctuary."

Suggestions:

To monitoring the illegal mining of minerals and over loading transportation, the following steps should be taken by concerning department:-

- a. Regional Transport Officer of District Sonbhadra is required to ensure the transportation of under loaded vehicles with minerals.
- b. The CCTV Camera installed at the weight-bridge must be reviewed periodically by Mines department and strict action to be taking against the defaulter as per rule.
- c. To control the illegal mining of minerals and over loading transportation, regular monitoring of mining area must be carried out periodically by

district level task force constituted by District Administration, Sonbhadra and strict action must be taken accordingly by concerning department.

- d. Project must be ensuring that all pillars should erect to demarcate the boundary and it should be periodically reviewed by mines department.
- e. The mines department must be carried out strict vigilance to ensure that mining activity should be done as per Uttar Pradesh Minor Minerals (Avoidance) Rules 2021.

The above Joint Committee Report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.


16/03/2024


(U.K. Gupta)

Regional Officer
UPPCB,
Sonbhadra


16/03/2024


(A.K. Tripathi)

Scientist-C,
CPCB, RD,
Lucknow.


16.3.2024

(Subhash Chandra Yadav)

ADM (Judicial)
Sonbhadra


16.03.24

(Dr. (Ms) Satya)

Additional Director/
Scientist-E,
MoEF& CC,
Regional Office,
Lucknow.

ANNEXURE R-6/4

Date-
27-01-2025

To

District Forest Officer , Obra

District Sonbhadra,

Uttar Pradesh

SUBJECT: REQUEST FOR IMPLEMENTATION OF PLANTATION SCHEME AS PER CONDITIONS OF ENVIRONMENTAL CLEARANCE (E.C.) LETTER GRANTED TO APPLICANT.

Respected Sir,

Applicant has been granted Environment Clearance letter for mining lease located in **VILLAGE – AGORI KHAS Khand 01, TEHSIL – OBRA, DISTRICT – SONBHADRA – U.P.** by SEIAA,UP on 28/04/2022 vide EC Identification No. - EC22B001UP123382 File No. – 6305.

In this regard, applicant is require to carry out plantation of 17,000 Plants as per the Specific Conditions No. 8 of Environment Clearance letter as under:-

8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants/ ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years.

In view to fulfil above condition, applicant respectfully submits that please provide us estimate and required sum of money of implementing the plantation of 17,000 Plants, in order to comply with the E.C. conditions.

For
Signature

Yours sincerely,

Shri Chander Shekhar Chaurasia

R/o- 9A, Paramount Villa Ansals, Near Regional

College, Shyamla Hill, Bhopal, M.P.

सेवा में,

श्री मान थाना प्रभारी थाना जुगैल जिला सोनभद्र ।

प्रार्थना पत्र द्वारा चन्द्र शेखर चौरसिया निवासी 9 ए पैरामाउंट विला अन्सल्स निअर, रीजिनल कालेज श्यामला हिल्स भोपाल मध्य प्रदेश

विषय : बालू खनन पट्टा अगोरी खास खंड संख्या 01 में प्रार्थी के अराजी में अवैध खनन रोकने के संबंध में ।

महोदय सविनय निवेदन है कि हमारे बालू साइड चन्द्र शेखर चौरसिया खंड 1 के पास रात में ट्रैक्टर द्वारा कुछ अज्ञात व्यक्तियों द्वारा अवैध रूप खनन किया जाता है, जिसे कर्मचारियों द्वारा रोकने पर कर्मचारियों के साथ मार पीट और धमकी दी जाती है

अतः आपसे निवेदन है कि ये अज्ञात व्यक्तियों द्वारा जो अवैध खनन किया जाता है आप उस पर जल्द से जल्द दंडात्मक कार्यवाही करने की कृपा करे ।

सादर निवेदन सहित

दिनांक

रुकुप्रति प्राप्त किया

[Handwritten Signature]
1.05.24



प्रार्थी

[Handwritten Signature]

सेवा में,

श्रीमान थाना प्रभारी महोदय

थाना जुगैल जनपद सोनभद्र उत्तर प्रदेश

विषय - मेरे खनन क्षेत्र के आस पास कुछ अज्ञात व्यक्तियों द्वारा किये जाने वाले अवैध खनन को रोके जाने के सम्बन्ध में।

महोदय,

निवेदन है कि प्रार्थी कि फर्म मे० श्री चंद्रशेखर चौरसिया के नाम से ग्राम अगोरी खास के खंड शंख्या -01 में खनन पट्टा स्वीकृत है ,प्रार्थी के खनन पट्टा क्षेत्र के आस पास आये दिन देर रात्रि में कुछ अज्ञात व्यक्तियों द्वारा अवैध बालू खनन परिवहन टीपरो एवं ट्रैक्टरों द्वारा किया जाता है, कर्मचारियों द्वारा अवैध खनन को रोके जाने पर उक्त व्यक्तियों द्वारा हमारे कर्मचारियों को गाली गलौच व आये दिन धमकाया जाता है ।

अतः श्रीमान जी से निवेदन है कि उपरोक्त मामले का संज्ञान लेते हुए, अवैध तरीके से हो रहे खनन को रोकने की कृपा करें ।

दिनांक

एक प्रति प्राप्त किया

28/12/23



प्रार्थी

श्री चंद्रशेखर चौरसिया

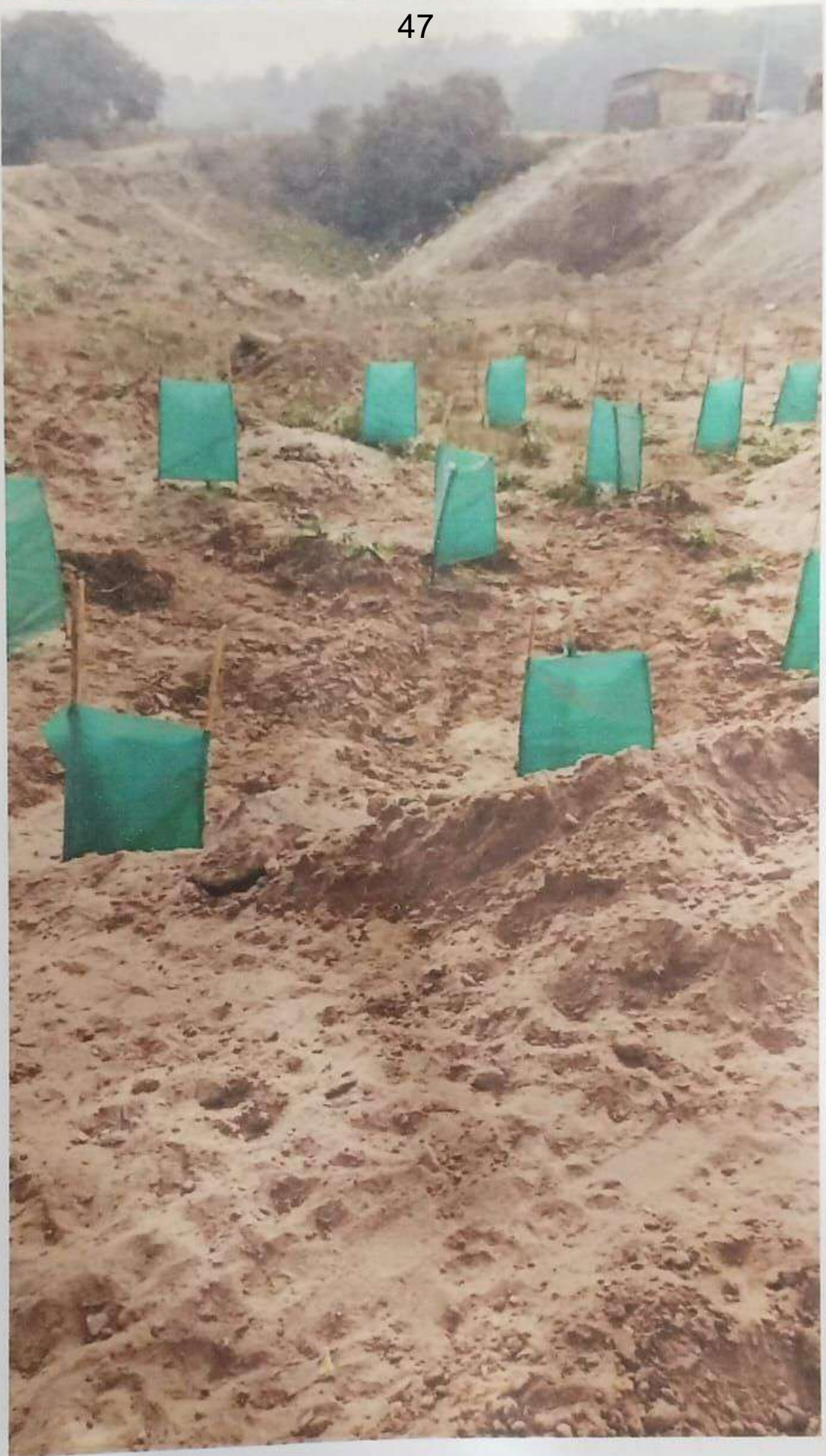
ग्राम अगोरी खंड -01

Bilal

M. L. S.

TRUE COPY





कार्यालय जिलाधिकारी महोदय, जनपद-सोनभद्र।

(खनिज अनुभाग)

पत्रांक संख्या-2787(34) खनिज/2022

विषय-ग्राम-अगोरी खास, परगना-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र बालू/मोरम खनन स्थल पर बृक्ष लगाये जाने के सम्बन्ध में :-

महोदय,

आपके पत्रांक संख्या-2787(34) खनिज/2022, दिनांक-18.11.2022 के सम्बन्ध में पूर्व में प्राप्त ओबरा वन प्रभाग, ओबरा द्वारा पत्र संख्या-986/ओबरा/15 खनन दिनांक-04.11.2022 द्वारा खनिज वन अनापत्ति प्रमाण-पत्र में उल्लिखित शर्त के अनुसार प्रति एकड़ 200 बृक्ष लगाये जाने हेतु वन प्रभाग, ओबरा द्वारा निर्देश दिया गया था।

उक्त के सन्दर्भ में श्रीमान् जी को अवगत कराना है कि प्रार्थी चन्द्रशेखर चौरसिया पुत्र स्व० दीनानाथ चौरसिया निवासी 9ए, पैरामाउण्ट विला, अंसल अपार्टमेन्ट, नियर रिजनल कालेज, श्यामला हिल्स, भोपाल, (म०प्र०) द्वारा ग्राम-अगोरी खास, परगना-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र के खण्ड संख्या-01 में छायादार एवं फलदार बृक्ष लगाये गये हैं, जिसकी देखभाल एवं रख-रखाव के लिए नियमित रूप से कर्मचारी भी रखे गये हैं, जो समय-समय पर उपरोक्त बृक्षों की सिचाई व देखभाल करते हैं। प्रार्थी द्वारा बृक्षों के प्रति कोई भी लापरवाही नहीं बरती जा रही है।

दिनांक:- 26-12-22

ह० प्रार्थी

(Handwritten signature)

चन्द्रशेखर चौरसिया

डा. प्र.

(Handwritten signature)

26/12/2022

4.2.20



वृक्षारोपण योजना के कार्यान्वयन के लिए आवेदन पत्र

सेवा में,

दिनांक :- 10/01/2022

ग्राम प्रधान / सरपंच

ग्राम - अगोरी खास, तहसील - ओवरा, जिला - सोनभद्र, उत्तर प्रदेश।

महोदय,

कृपया अवगत हों कि प्रार्थी को जिलाधिकारी सोनभद्र द्वारा बालू मोरम खनन पट्टा पांच बार्ग हेतु

तहसील - ओवरा, जिला - सोनभद्र में आवंटित हुआ है जिसका विवरण निम्न प्रकार है :-

ग्राम -	<u>अगोरी खास</u>
आराजी संख्या / खंड -	<u>S24 ख (खण्ड - 01)</u>
क्षेत्रफल -	<u>16.194 हेक्टर</u>

उक्त बालू मोरम खनन पट्टे की पर्यावरणीय स्वीकृति के नियम एवं शर्तों की अनुसार प्रार्थी को परियोजना स्थल की समीप 17000 वृक्ष, 17.00 हेक्टर क्षेत्र में लगाने हैं।

अतः आपसे अनुरोध है कि उक्त के अलोक में प्रार्थी को ग्राम समाज की कोई भूमि उपलब्ध कराई जाये ताकि उक्त वृक्षारोपण योजना का कार्यान्वयन किया जा सके।

सादर धन्यवाद,



प्रार्थी,

Handwritten signature

संलग्न - पर्यावरणीय स्वीकृति की छायाप्रति एवं आशय पत्र के छायाप्रति।

Date- 06-03-2024

To
District Forest Officer
Obra
District Sonebhadra,
Uttar Pradesh

SUBJECT: REQUEST FOR PERMISSION AND ALLOCATION OF LAND FOR PLANTATION AS PER ENVIRONMENTAL CLEARANCE REQUIREMENTS

Respected Sir

I hope this letter finds you in good health and high spirits. I am writing to formally request your kind assistance in obtaining permission and the allocation of a parcel of land Within 5 Km Buffer Zone area of my existing mining lease **VILLAGE – AGORI KHAS Khand 01, TEHSIL – OBRA, DISTRICT – SONBHADRA – U.P.** for the purpose of carrying out plantation activities, as mandated by the environmental clearance obtained for my project for **7203 Plants**.

In compliance with the regulations, I'm committed to conducting extensive plantation activities to restore and enhance the ecological balance in the area. The land, currently under the jurisdiction of the District Forest Office would be ideal for this purpose due to its proximity and suitability for afforestation.

I kindly request that the necessary permissions be granted to allow me to proceed with the plantation activities on the identified land. I am more than willing to adhere to all guidelines and stipulations provided by your esteemed office to ensure that the project aligns with the environmental objectives.

I would be grateful if you could advance the process, as the upcoming planting season is approaching, and timely action would allow for the successful establishment plantation. I'm to discuss the details further and to provide any additional information/documentation that may be required to facilitate this process.

Thank you for considering my request. I look forward to your positive response and am eager to contribute to the environmental Management of District Sonebhadra.

Yours sincerely,

Shri Chander Shekhar Chaurasia
R/o- 9A, Paramount Villa Ansals, Near Regional
College, Shyamla Hill, Bhopal, M.P.

CHANDRA SHEKHAR CHAURASIYA



TRUE COPY



**Hydrogeological assessment Report of River Bed Mining Project located at
Araji No.- 824 Kha (Khand No. 01)
Villages Agori Khas, Tehsil- Obra, Sonbhadra, U.P.
(Leased Area – 16.194 ha.)**

Introduction:-

- Sonbhadra district covers an area of 6788 sq.km and the Southern most district of U.P is characterized by Hard rocks particularly Bijawar Group and Chhotanagpur Gneissic Complex of rocks. The district is administratively divided in 04 tehsils namely Robertsganj, Dudhi, Obra and Ghorawal which are further divided into 10 development blocks.
- The district is characterized with hard rock undulating and hilly topographic features. table land topographic features. Along the courses of river and stream, very limited valley fill deposits are observed. River Son divides the district into two distinct topographic division. The thickness of alluvium or weathered zone is more in North of river Son while it is negligible in south of river Son. Geomorphologically, the district can be divided into three distinct units; 1. Residual hills / Table lands 2. River and hills and 3. Valleys and ravines. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. The elevation of the area varies from 150-400mamsl. The general slope of the tract is from North to South. The topography is influenced or modified by the existing rivers and streams.
- Geologically the district is characterized by Bijawar phyllites and Chhotanagpur granite/gneiss, Vindhyan formation and younger alluvium. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses forms the main land and traversed by pegmatitic veins, quartz reefs and basic dykes.

HYDROGEOLOGY

- Hydrogeological Set-up: Exploratory drilling data of CGWB and state tubewell department show that there are fractures which create secondary porosity in hard rock area and porous formation in alluvial formations.

- The depth of these fractures differ from place to place. The ground water condition in the area are greatly influenced by the occurrence of two distinct litho-units. a) Unconsolidated sediments in the valley filled area (Alluvium) b) Hard Rock Formation: Comprising Vindhyan and Precambrian formations.
- SONBHADRA district is underlain by Alluvium of Quaternary age. Dynamic Ground water resources of the district have been estimated for base year-2022-23, on block/urban area wise basis. Out of 680957.52 ha of geographical area, 241458.89 ha is ground water recharge worthy area and 439498.63 ha is hilly area.
- There are 10 number of assessment units in the district which fall under command category. The Annual Extractable Ground Water Resources in the district is 51851.11 ham and ground water extraction for all uses is 26394.62 ham, making stage of ground water extraction 50.9% as a whole for the district.
- The highest stage of ground water extraction is 76.68% in DUDHI block. After allocation of Ground Water Resource for domestic utilization for projected year 2025, the Net Annual Ground Water Availability for future use is 25040.7ham in the district. 1 block are categorized in semi critical, 0in critical. 0 block of the district are categorized in over exploited. 9 blocks are categorized in Safe.

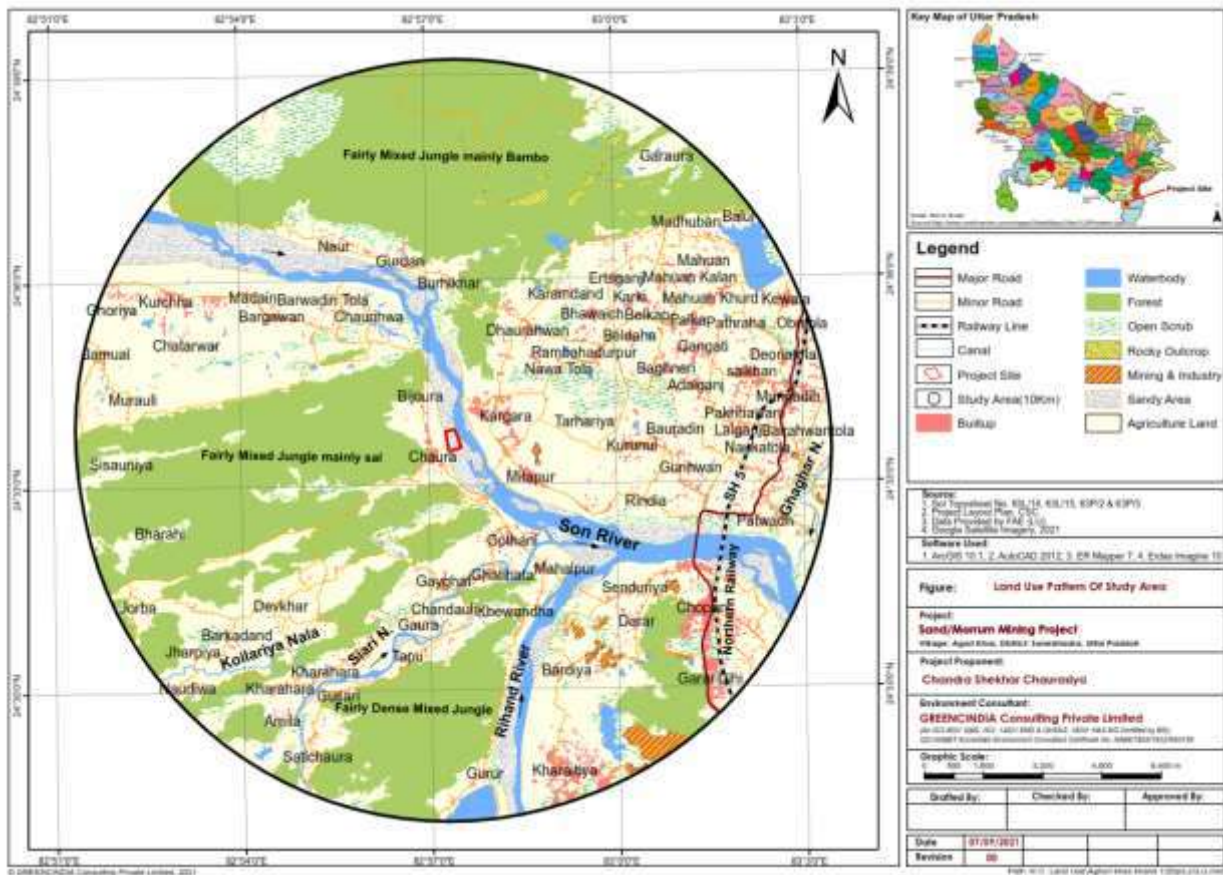
Project Description:-

Project Detail: Sand /Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Agori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.). The salient features of the project are given below:

Sl. No	Item	Details
1	Project	Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Agori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).
2	E.C Clearance Letters / OMs and date	MoEF&CC Proposal no- SIA/UP/MIN/63476/2021 & SEIAA, U.P File no- 6305; Dated 28 th April, 2022
FINANCIAL DETAILS:		
3	CSR cost	Rs. 2,96,457/-
PRODUCTION DETAILS:		
6	Geological reserve (cum)	6,47,760 cum
7	Production as per LoI(cum)	2,59,104 cum/year
8	Production in Five Years	12,95,520 cum
9	No. of Days proposed for mining	250 dry days/year except monsoon
10	Proposed Number of Workers	76 people (skilled and semi-skilled)
11	Method of Mining	Open cast; semi-mechanized mining.
ABOUT PROJECT PROPONENT:		
12	Name of the Project Proponent	Shri Chander Sherkhar Chaurasia
13	Address	9A, Paramount Villa Ansals, Near Regional College Shyamla Hill, Bhopal, M.P.

Background:-

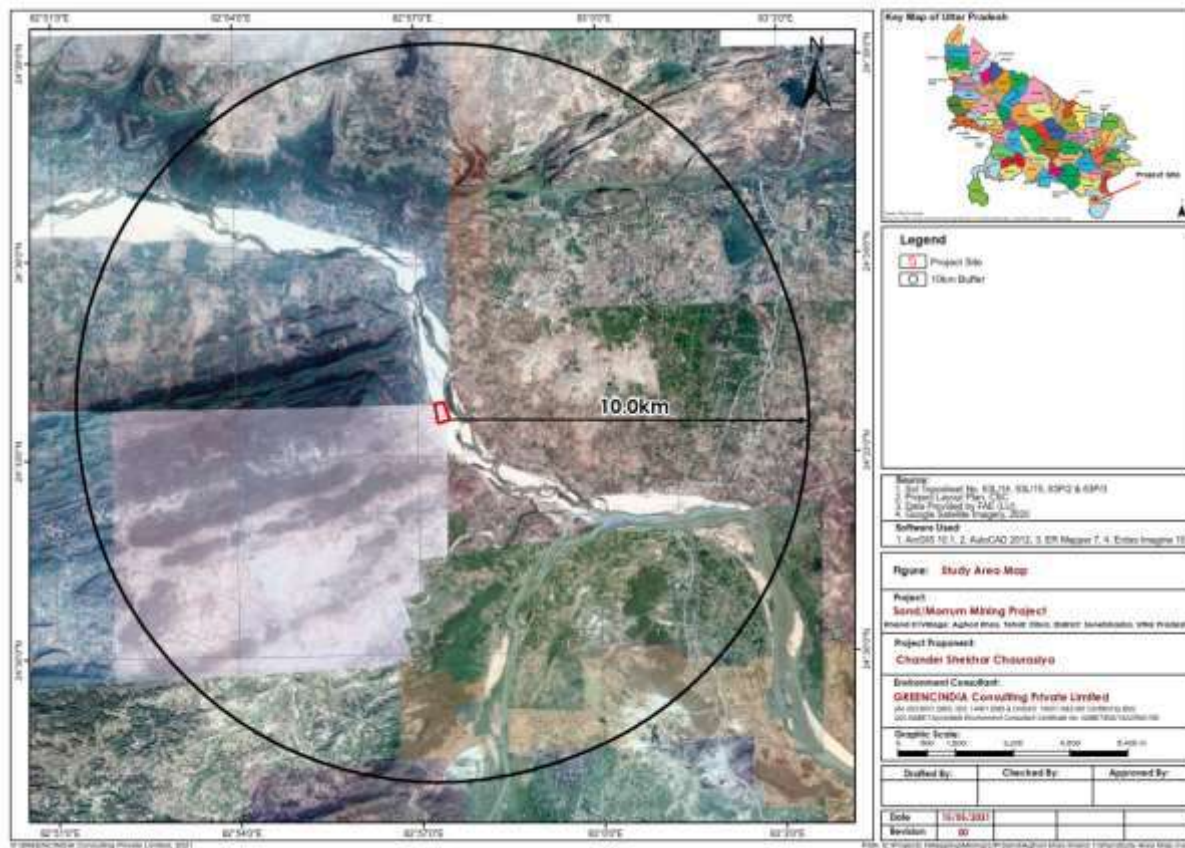
- The E.C. condition has a requirement of conducting Hydrogeological study of the area. In case adverse effect on ground water quality and quantity proper action shall be taken for its mitigation.
- The report has been prepared as per the As Annexure-V of MINISTRY OF JAL SHAKTI (Department Of Water Resources, River Development And Ganga Rejuvenation) (CENTRAL GROUND WATER AUTHORITY) NOTIFICATION New Delhi, the 24th September, 2020



Regional setting (Location , Landuse , Climate, Topography and drainage , Geology – Regional and Local

PROJECT LOCATION

- The mine lease area is located in Agori Khas village, Obra Tehsil of Sonbhadra District. The external coordinates of the mine lease area ranges from Latitude 24°33'47.01"N to 24°33'31.23"N and Longitude 82°57'16.43"E to 82°57'19.13"E.
- The area can be accessed from SH-5A road which is 7.00 km from the project site via local metal road. A haul road reaches the project site which is sufficient for the transportation of materials through trucks and dumpers. The map showing general location and specific location, boundary of the mine lease area and its surrounding environ are shown.

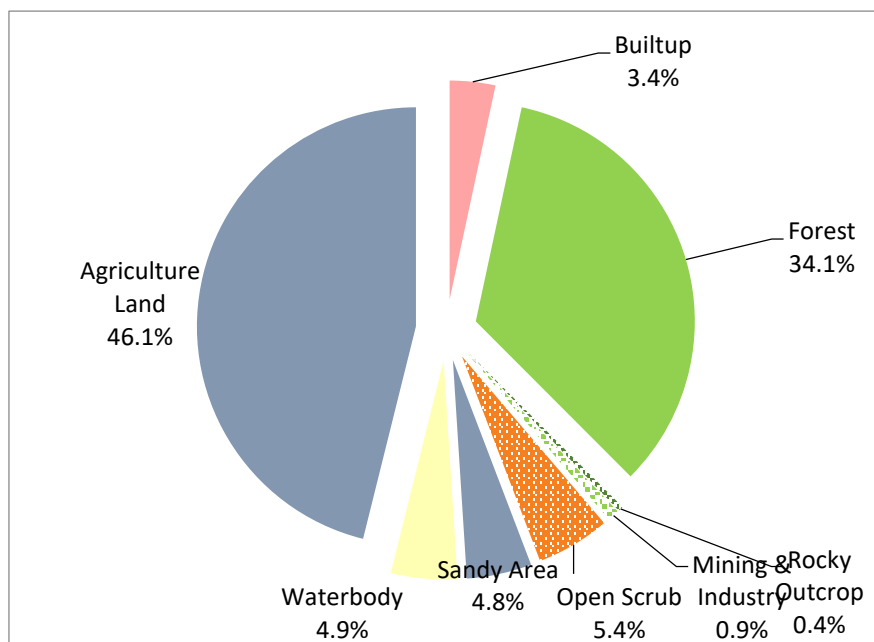


- **Land use Pattern of Mine Lease Area**

Sl. No.	Type of Land Use	Total Value (in Hectares)
A. PRE-MINING AREA		
A-1	River bed area under Mine Lease	16.194
Total		16.194
B. DURING MINING		
B-1	Restricted area (7.5m mining area boundary, 3m barrier from periphery of stream water)	5.2389
B-2	Available area for mining	10.9551
Total		16.194
C. END OF LEASE PERIOD		
C-1	Restricted area (7.5m mining area boundary, 3m barrier from periphery of stream water)	5.2389
C-2	Naturally reclaimed in river bed	10.9551
Total		16.194

- **Land Use Pattern within 10 Km Area**

- As clearly depicted, about 46.1% of the study area is agricultural land followed by about 3.40% of built-up, 4.9% of water body, 4.8% of Sandy Area and 5.4% of open scrub area each and forest land is about 34.1%. Therefore, overall we can predict that our study area majorly being agricultural land with some built-up area and presence of some forest area, the envisaged impact of mining would be very less.
- A site visit was carried out for the entire ML area and the land features were compared with the satellite images for data verification. As the mining site is a river bed, the total area either falls under sandy area or under river water. In this case the entire area is sandy.
- The land where the proposed mining activities will be carried out has been taken on lease by the project proponent. There are no R&R issues involved with this project.



REGIONAL GEOLOGY:

- Geologically the district is characterized by Bijawar phyllites and Dudhi granite/gneiss, Vindhyan formation and younger alluvium. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses form the main land and traversed by pegmatitic veins, quartz reefs and basic dykes. The district is characterized with hard rock undulating and hilly topographic features. Table land topographic features. Along the courses of river and stream, very limited valley fill deposits are observed. River Son divides the district into two distinct topographic divisions. The thickness of alluvium or weathered zone is more in North of river Son while it is negligible in south of river Son.
- Geomorphologically, the district can be divided into three distinct units:
 - Residual hills
 - River and hills and
 - Valleys and ravines.
- Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. The elevation of the area varies from 150-400 msl. The general slope of the tract is from North to South. The topography is influenced or modified by the existing rivers and streams. Mineral resources in Sonbhadra district: Sonbhadra district has rich mineral resources. Govt. organizations as well as private lease holders are doing mining in these areas.

Local Geology

- The sediments of newer alluvium are mainly arenaceous in nature and are found in topographically lower region. These sediments are loose, unconsolidated, flood plain deposits or back swamp deposits and are confined in narrow strips all along the present drainage system. The younger alluvium material resembles mineralogically to older alluvium. The older alluvium material generally occupies the region of higher elevation. These sediments are argillaceous in nature and relatively compact.

General Hydrogeology , Groundwater condition

➤ **Categorization of Assessment Units :-**

The CGWA and UP – Ground Water Department, the norms for Categorization of Assessment Units depending on stage of ground water extraction is as under:-

Stage of Ground Water Extraction	Category
Less than or upto 70%	Safe
More than 70% upto 90%	Semi- critical
More than 90% upto 100%	Critical
More than 100%	Over-exploited

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

➤ **Hydro geological Status of the lease area:-**

The State Ground Water Board, Uttar Pradesh has Notified Areas/Blocks which were over-exploited, Critical or semi-critical in stressed cities on June-2020 (further amended on June-2022), as per which district Sonbhadra has not been identified under Notified Area. As per the UP Ground Water Board Report-2023, Duddhi has been assessed as Semi-Critical Assessment unit which is far away from the lease area.

https://upgwdonline.in/images/NotifiedArea17062020_Hi.pdf

<https://upgwdonline.in/pdf/Notified-Area-2022.pdf>

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

➤ **Stage of Extraction & Categorization of Sonbhadra:-**

As per the data published by Central Ground Water Board on National Compilation on Dynamic Ground Water Resources of India, 2023, the “Nagwa” assessment unit of district Sonbhadra was observed as per which the Stage of ground water extraction percentage from 72.76% (Semi-Critical Categorization) in Year-2022 Improved to 67.28% (Safe Categorization) in Year-2023.

Main references -

<https://cdn.cseindia.org/gic/state-of-ground-water-20210927.pdf>

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

Supplementary references

https://www.cgwb.gov.in/sites/default/files/2024-01/statefactsheet2023_revised.pdf

<https://cgwb.gov.in/cgwbpnm/public/uploads/documents/170565526211711280file.pdf>

➤ **Status of Ground Water Level in the Block:-**

- “Markundi New” is the nearest Ground Water assessment Block near to the lease Agor Khas. The depth of water level data of monitoring Wells show that in Aug-2022 depth was 5.48 MBGL and Jan-2023 depth was 6.66 MBGL (CGWA-2022-23)

➤ **Interpretation of surface water and Conclusion-**

- The sand mining unit is not discharging any industrial waste and is not doing any in-stream mining, as mining is done in the dry river bed only. The Sone river flows from the North direction of the lease area. The degradation of river water quality as a whole is a big subject and has many attributes spread in entire catchment area.

TEST REPORT

Sample Code No.: PTL-AA-125ANI

Report No.: AAQ-06122024-125ANI

Issue Date 06.12.2024

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	02.12.2024 - 03.12.2024	Sample Received :	03.12.2024
Sample Quantity:	30 ml	Analysis Duration:	03.12.2024 - 06.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.30	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.20	IS - 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.59	IS - 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	22.38	IS - 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Mansi Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report



TEST REPORT

Sample Code No.: PTL-AA-126ANI

Report No.: AAQ-10122024-126ANI

Issue Date 10.12.2024

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	06.12.2024 - 07.12.2024	Sample Received :	07.12.2024
Sample Quantity:	30 ml	Analysis Duration:	07.12.2024 – 10.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

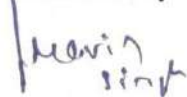
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.20	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.15	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.17	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.95	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

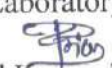
NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



TEST REPORT

Sample Code No.: PTL-AA-127ANI

Report No.: AAQ-14122024-127ANI

Issue Date 14.12.2024

Issue To- CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	10.12.2024 - 11.12.2024	Sample Received :	11.12.2024
Sample Quantity:	30 ml	Analysis Duration:	11.12.2024 – 14.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	21 ^o C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

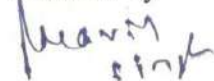
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.40	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.60	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.85	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.65	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

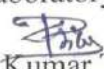
NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



TEST REPORT

Sample Code No.: PTL-AA-128ANI

Report No.: AAQ-18122024-128ANI

Issue Date 18.12.2024

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	14.12.2024 - 15.12.2024	Sample Received :	15.12.2024
Sample Quantity:	30 ml	Analysis Duration:	15.12.2024 – 18.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

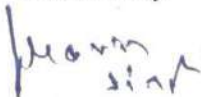
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.50	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.50	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.68	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.55	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³


NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





PRAVAYU
TESTING LABORATORY LLP.

PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
GSTIN : 09ABCF7334F1Z6, NABL ACCREDITED LABORATORY



TC-12468

TEST REPORT

Sample Code No.: PTL-AA-129ANI

Report No.: AAQ-21122024-129ANI

Issue Date 21.12.2024

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	17.12.2024 - 18.12.2024	Sample Received :	18.12.2024
Sample Quantity:	30 ml	Analysis Duration:	18.12.2024 – 21.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	19 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.90	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.50	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.60	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.80	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Movin Singh

For Pravayu Testing Laboratory LLP

P.K.T.
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
 Mobile No. : 9452319886, 7905923302, E-mail : pti.env@gmail.com
 GSTIN : 09ABCF7334F1Z6, NABL ACCREDITED LABORATORY



TEST REPORT

Sample Code No.: PTL-AA-130ANI

Report No.: AAQ-24122024-130ANI

Issue Date 24.12.2024

Issue To- CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal,
 MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	20.12.2024 - 21.12.2024	Sample Received :	21.12.2024
Sample Quantity:	30 ml	Analysis Duration:	21.12.2024 – 24.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	18 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	39.80	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.70	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.55	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.59	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Pravin Singh

For Pravayu Testing Laboratory LLP

Pr
 Pramod Kumar Tiwari
 Quality Manager
 (Authorized Signatory)

End of Report



TEST REPORT

Sample Code No.: PTL-AA-131ANI

Report No.: AAQ-28122024-131ANI

Issue Date 28.12.2024

Issue To- CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	24.12.2024 - 25.12.2024	Sample Received :	25.12.2024
Sample Quantity:	30 ml	Analysis Duration:	25.12.2024 – 28.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	17 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

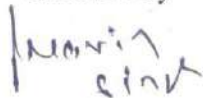
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	39.30	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.30	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	11.69	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.86	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³


NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



TEST REPORT

Sample Code No.: PTL-AA-132ANI

Report No.: AAQ-01012025-132ANI

Issue Date 01.01.2025

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	28.12.2024 - 29.12.2024	Sample Received :	29.12.2024
Sample Quantity:	30 ml	Analysis Duration:	29.12.2024 – 01.01.2025
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	17 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.30	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	82.20	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.55	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.80	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Novin
Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



TEST REPORT

Format No. PTL/SF/33N

Sample Code No.	PTL/NQ/124ANI	Report No.	NQ06122024-124ANI
Environment Condition	Weather Clear	Issue Date	06.12.2024
Sample Drawn by	PTL Team	Condition of the Sample	Ok
Sample Drawn on	02/12/2024-03/12/2024	Nature of Sample	Ambient Noise Quality
Sample Received on	03.12.2024	Ambient Temperature	20 ^o C
Sampling Location	Villages Ahori Khas	Client's Name & Address	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal, MP -462042

Test Result

S. No.	Noise Level dB(A)	Observed Values (Max)	Observed Values (Min.)	Average in dB(A)	Limiting value in dB(A)
1.	Day (Ld)	71.3	60.2	62.8	65
	Night (Ln)	59.9	42.5	51.3	55

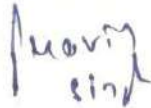
Standards of Noise Level

S. No.	Category of Area	Day dB (A)	Night dB (A)	Test Method
1.	Commercial Area	65	55	IS:9989-1981


NOTE:

- The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


 Pramod Kumar Tiwari
 Quality Manager
 (Authorized Signatory)

————— End of Report —————





PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
 Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
 GSTIN : 09ABCFP7334F1Z6, NABL ACCREDITED LABORATORY



TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/334NI	Report No.	WS06122024-334NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Ground Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	Villages Ahori Khas	Client's Name & Address	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal ,MP -462042
Sample Quantity	1 liter		
Sampling Procedure No.	PTL/P/33		

S. No.	Parameter Tested	Units	Result	Desirable limits	Maximum permissible limits	Test protocol
				(is 10500:2012) Second revision		
1	pH Value	-	7.33	6.5-8.50	No Relaxation	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	522.5	-	-	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	5.0	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.01	1.00	5.0	APHA -23rd EDITION 2130 B: 2017
5	Total Dissolve Solid	mg/L	323.0	500	2000	APHA - 23rd EDITION 2540-C:2017
6	Total Suspended Solid	mg/L	BDL	-	-	APHA - 23 rd Edition 2540 D: 2017
7	Total Solids	mg/L	323.0	500	2000	APHA -23 rd Edition 2540-B: 2017
8	Total hardness as CaCO ₃	mg/L	181.0	200.0	600.0	APHA - 23rd EDITION 2340-C: 2017
9	Calcium as Ca	mg/L	40.84	75.0	200.0	APHA - 23rd EDITION 3500 Ca- B: 2017
10	Magnesium as Mg	mg/L	20.35	30	No Relaxation	APHA - 23rd EDITION 3500-Mg B: 2017
11	Manganese	mg/L	BDL	0.1	0.3	APHA -23 rd Edition 3500 Mn -B, : 2017
12	Alkalinity as CaCO ₃	mg/L	179.0	200.0	600.0	APHA - 23rd EDITION 2320 B : 2017
13	Chlorides as CL ⁻	mg/L	22.99	250.0	1000.0	APHA - 23rd EDITION 4500 Cl B: 2017
14	Sulphate as SO ₄ ⁻	mg/L	24.65	200.0	400.0	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
15	Nitrate as NO ₃	mg/L	6.27	45.0	No Relaxation	I S 3025 (Part 34) 1988 : 2003
16	Iron as Fe	mg/L	0.17	0.3	No Relaxation	APHA - 23rd EDITION 3500 B-Fe: 2017

Pravayu
Sinh

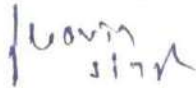


17	Potassium	mg/L	3.80	-	-	APHA -23 rd Edition 3500 K -B: 2017
18	Sodium	mg/L	18.60	-	-	APHA -23 rd Edition 3500 Na -A: 2017
19	Fluoride as F ⁻	mg/L	0.87	1.0	1.5	APHA - 23rd EDITION 4500 F - D: 2017
20	Free Residual Chlorine	mg/L	BDL	0.2	1.0	APHA - 23 rd Edition 4500-B: 2017
21	Total Chromium	mg/L	BDL	0.05	No Relaxation	IS 3025 (Part 52): 2003


NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP



Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)



————— End of Report —————



PRAVAYU
TESTING LABORATORY LLP.

72

PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
GSTIN : 09ABCF7334F1Z6, NABL ACCREDITED LABORATORY



TC-12468

292

SOIL TEST REPORT

Format No. PTL/SF/33S

SampleNo.	:	PTL/SQ/41NI
Name & Address of the Customer	:	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal, MP -462042
Date of Sampling	:	02/12/2024
Date of Receipt	:	03/12/2024
Sample Description	:	Agriculture Soil
Sample Condition	:	OK
Start Date of Analysis	:	03/12/2024
End Date of Analysis	:	06/12/2024
Date of Reporting	:	06/12/2024
Sampling Location	:	Villages Ahori Khas
Sample Submitted by	:	PTL Team
Environmental Condition atLab	:	Temp. 25±2 °C Humidity 50 ± 10 %
Ref. of SamplingProcedure No.	:	PTL-P-16


TEST RESULTS

Sl. No.	Parameter	Units of Measurements	Value	Protocol
1.	pH	-	8.70	IS-2720 (Part 26): 1987
2.	Conductivity	µs/cm	402.20	IS-14767:2000
3.	Organic Matter	%	2.65	IS-2720 (Part 22): 1972
4.	Moisture (Water Content)	%	4.2	IS-2720 (Part II):1982
5.	Water holding capacity (WHC)	%	31.0	IS - 14765 : 2000
6.	Nitrogen as N	%	8.8	IS - 14684: 1999
7.	Potassium as k	mg/kg	159.0	IS - 9497: 1980
8.	Sodium	Kg/ha	143.0	IS - 9497: 1980
9.	CEC (Cation Exchange Capacity)	Meq/100g	11.0	IS -2720 (Part24): 1976

Checked by

Navin Singh

For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)



— End of Report —

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/337NI	Report No.	WS06122024-337NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Surface Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	SON River(Downstream)	Client's Name & Address	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal ,MP -462042
Sample Quantity	2 liter		
Sampling Procedure No.	PTL/P/33		

S. No	Parameter Tested	Units	Result	Surface Water Standards					Test protocol
				A*	B*	C*	D*	E*	
1	pH Value	-	7.86	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	659.7	-	-	-	1000	2500	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	-	10	300	-	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.5	-	-	-	-	-	APHA -23rd EDITION 2130 B: 2017
5	Odour	Hazen	Agreeable	Un-objectio nable	-	-	-	-	APHA – 23 rd Edition 2150 B: 2017
6	Total Dissolve Solid	mg/L	427.0	500	-	1500	-	2100	APHA - 23rd EDITION 2540-C:2017
7	Total Suspended Solid	mg/L	31.0	-	-	-	-	-	APHA – 23 rd Edition 2540 D: 2017
8	Total Solids	mg/L	458.0	-	-	-	-	-	APHA -23 rd Edition 2540-B; 2017
9	Total hardness as CaCO ₃	mg/L	166.0	300	-	-	-	-	APHA - 23rd EDITION 2340-C: 2017
10	Calcium as Ca	mg/L	35.96	80.10	-	-	-	-	APHA - 23rd EDITION 3500 Ca- B: 2017
11	Magnisium as Mg	mg/L	18.30	24.28	-	-	-	-	APHA - 23rd EDITION 3500-Mg B: 2017
12	Manganese	mg/L	1.28	0.5	-	-	-	-	APHA -23 rd Edition 3500 Mn -B, : 2017
13	Alkalinity as CaCO ₃	mg/L	162.0	-	-	-	-	-	APHA - 23rd EDITION 2320 B : 2017
14	Chlorides as CL ⁻	mg/L	6.99	250p	-	600	-	600	APHA - 23rd EDITION 4500 Cl B: 2017
15	Sulphate as So ₄ ⁻	mg/L	22.90	400	-	400	-	1000	APHA - 23rd EDITION 4500 -SO ₄ – E: 2017
16	Nitrate as NO ₃	mg/L	3.85	20	-	50	-	-	I S 3025 (Part 34) 1988 : 2003
17	Iron as Fe	mg/L	0.2	0.3	-	-	50	-	APHA - 23rd EDITION 3500 B-Fe: 2017
18	Potassium	mg/L	2.89	-	-	-	-	-	APHA -23 rd Edition 3500 K -B: 2017

Heavin
singh



19	Sodium	mg/L	17.80	-	-	-	-	-	APHA -23 rd Edition 3500 Na -A: 2017
20	Fluoride as F ⁻	mg/L	0.53	1.5	1.5	1.5	-	-	APHA - 23rd EDITION 4500 F - D: 2017
21	Ammonical Nitrogen	mg/L	BDL	-	-	-	-	-	APHA- 23 rd Edition 4500 NH3-F : 2017
22	Free Residual Chlorine	mg/L	BDL	-	-	-	-	-	APHA - 23 rd Edition 4500-B: 2017
23	Total Chromium	mg/L	BDL	0.01	-	0.01	-	-	IS 3025 (Part 52): 2003
24	COD	(mg/l)	4.00	-	-	-	-	-	APHA - 23rd EDITION 5220 B 2017
25	BOD	(mg/l)	1.2	2	3	3	-	-	IS- 3025 (Part 44) : 1993: 2009
26	Dissolved Oxygen	mg/L	6.5	6	5	4	4	3	APHA -23 rd Edition 4500 OC : 2017
27	OIL&GREASE	(mg/l)	0.1	-	-	0.1	0.1	-	5520 B - 23rd EDITION APHA 2017

A* - Drinking water without conventional treatment but after disinfection.

B* - Water for outdoor bathing.

C* - Drinking water with conventional treatment followed by disinfection.

D* - Water for fish culture and wild life propagation.

E* - Water for irrigation, industrial cooling and controlled waste disposal. (Unobj = Unobjectionable).


NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Navin
Singh

For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





PRAVAYU
TESTING LABORATORY LLP.

PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
GSTIN : 09ABCFP7334F1Z6, NABL ACCREDITED LABORATORY



TC-12468

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/335NI	Report No.	WS06122024-335NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Surface Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	SON River(Upstream)	Client's Name & Address	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal ,MP -462042
Sample Quantity	2 liter		
Sampling Procedure No.	PTL/P/33		

S. No	Parameter Tested	Units	Result	Surface Water Standards					Test protocol
				A*	B*	C*	D*	E*	
1	pH Value	-	7.82	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	656.6	-	-	-	1000	2500	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	-	10	300	-	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.5	-	-	-	-	-	APHA -23rd EDITION 2130 B: 2017
5	Odour	Hazen	Agreeable	Un-objectio nable	-	-	-	-	APHA – 23 rd Edition 2150 B: 2017
6	Total Dissolve Solid	mg/L	425.0	500	-	1500	-	2100	APHA - 23rd EDITION 2540-C:2017
7	Total Suspended Solid	mg/L	31.0	-	-	-	-	-	APHA – 23 rd Edition 2540 D: 2017
8	Total Solids	mg/L	456.0	-	-	-	-	-	APHA -23 rd Edition 2540-B: 2017
9	Total hardness as CaCO ₃	mg/L	164.0	300	-	-	-	-	APHA - 23rd EDITION 2340-C: 2017
10	Calcium as Ca	mg/L	35.90	80.10	-	-	-	-	APHA - 23rd EDITION 3500 Ca- B: 2017
11	Magnisium as Mg	mg/L	18.23	24.28	-	-	-	-	APHA - 23rd EDITION 3500-Mg B: 2017
12	Manganese	mg/L	1.27	0.5	-	-	-	-	APHA -23 rd Edition 3500 Mn -B, : 2017
13	Alkalinity as CaCO ₃	mg/L	160.0	-	-	-	-	-	APHA - 23rd EDITION 2320 B : 2017
14	Chlorides as Cl ⁻	mg/L	6.99	250p	-	600	-	600	APHA - 23rd EDITION 4500 Cl B: 2017
15	Sulphate as So ₄ ²⁻	mg/L	22.85	400	-	400	-	1000	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
16	Nitrate as NO ₃	mg/L	3.82	20	-	50	-	-	IS 3025 (Part 34) 1988 : 2003
17	Iron as Fe	mg/L	0.2	0.3	-	-	50	-	APHA - 23rd EDITION 3500 B-Fe: 2017
18	Potassium	mg/L	2.88	-	-	-	-	-	APHA -23 rd Edition 3500 K -B: 2017

12/12/24
sank



19	Sodium	mg/L	17.66	-	-	-	-	-	APHA -23 rd Edition 3500 Na -A: 2017
20	Fluoride as F ⁻	mg/L	0.53	1.5	1.5	1.5	-	-	APHA - 23rd EDITION 4500 F - D: 2017
21	Ammonical Nitrogen	mg/L	BDL	-	-	-	-	-	APHA- 23 rd Edition 4500 NH3-F : 2017
22	Free Residual Chlorine	mg/L	BDL	-	-	-	-	-	APHA - 23 rd Edition 4500-B: 2017
23	Total Chromium	mg/L	BDL	0.01	-	0.01	-	-	IS 3025 (Part 52): 2003
24	COD	(mg/l)	4.00	-	-	-	-	-	APHA - 23rd EDITION 5220 B 2017
25	BOD	(mg/l)	1.2	2	3	3	-	-	IS- 3025 (Part 44) : 1993: 2009
26	Dissolved Oxygen	mg/L	6.5	6	5	4	4	3	APHA -23 rd Edition 4500 OC : 2017
27	OIL&GREASE	(mg/l)	0.1	-	-	0.1	0.1	-	5520 B - 23rd EDITION APHA 2017

A* - Drinking water without conventional treatment but after disinfection.

B* - Water for outdoor bathing.

C* - Drinking water with conventional treatment followed by disinfection.

D* - Water for fish culture and wild life propagation.

E* - Water for irrigation, industrial cooling and controlled waste disposal. (Unobj = Unobjectionable).

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Movin Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



Movin Singh

TRUE COPY




GPS Map Camera



Google

Jogaeal, Uttar Pradesh, India
Bharahari - Chopan Rd, Jogaeal, Uttar Pradesh 231205, India
Lat 24.56333° Long 82.951105°
08/02/2025 02:26 PM GMT +05:30



 GPS Map Camera

Jogaeal, Uttar Pradesh, India

Bharahari - Chopan Rd, Jogaeal, Uttar Pradesh 231205, India


Lat 24.563315° Long 82.951122°

08/02/2025 02:26 PM GMT +05:30



Google



 GPS Map Camera

Jogaeal, Uttar Pradesh, India
Bharahari - Chopan Rd, Jogaeal, Uttar Pradesh 231205, India
Lat 24.563317° Long 82.951122°
08/02/2025 02:26 PM GMT +05:30



Google

TRUE COPY

ANNEXURE R-6/8



CHANDRA SHEKHAR
CHAURASIYA
MAURRAM KHADI
AGHORI KHAS

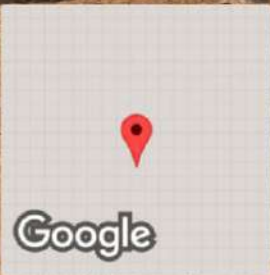
GPS Map Camera



Jogaeal, Uttar Pradesh, India
Bharahari - Chopan Rd, Jogaeal, Uttar Pradesh 231205, India
Lat 24.563344° Long 82.950885°
08/02/2025 03:10 PM GMT +05:30



GPS Map Camera



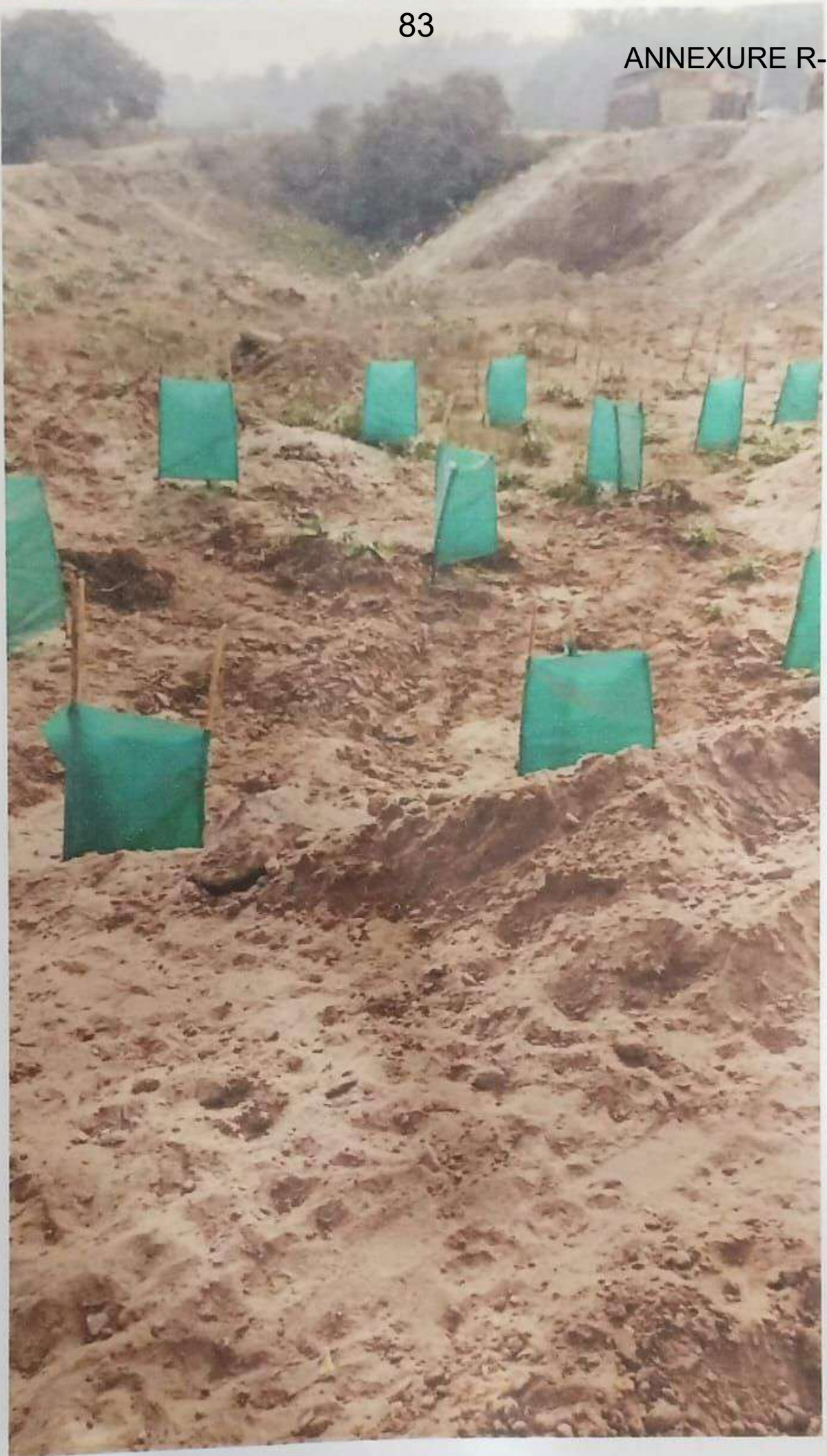
Jogaeal, Uttar Pradesh, India
Bharahari - Chopan Rd, Jogaeal, Uttar Pradesh 231205, India
Lat 24.563344° Long 82.950885°
08/02/2025 03:10 PM GMT +05:30



Jogaeal, Uttar Pradesh, India
Bharahari - Chopan Rd, Jogaeal, Uttar Pradesh 231205, India
Lat 24.563344° Long 82.950885°
08/02/2025 03:10 PM GMT +05:30

Handwritten signature

TRUE COPY







AGORI KHAND 01

B

LATITUDE - 24°33'48.60"N

LONGITUDE-82°57'25.22"E







M. J. J.

TRUE COPY



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

ANNEXURE R-6/10

Form 3 (A)

[See Rule 8(1)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202205000233			
Name of the Owner	CHANDERSHEKHAR CHAURASIA		
Designation पद	owner	Company Name कंपनी का नाम	Shri Chander Sherkhar Chaurasia
Company Address कंपनी का पता	Arazi No. 824Kha (Khand No. 01), Village- Agori Kh	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	9A Paramaount Villa Ansals near regional college bhopal	Application Form Serial No.	SNBD0522RIN0006
Date of Submission	07/05/2022	Specimen Signature	
Location Particulars			
District	Sonbhadra	Block	CHOPAN
Plot No./Khasra No.	Arazi No. 824Kha (Khand No. 01) Agori Kh	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	06/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	30.00
Date of Energization (In Case of Electric Pump)	09/05/2022		

311

91

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 09/05/2022 . You can apply for renewal of NOC through your login once its validity is over.

Date :08/07/2022

Place:Sonbhadra

This certificate is electronically generated and does not require digital signature

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1040 of 2024

IN THE MATTER OF:

SURENDER AND ORS

...

APPLICANTS

VS

STATE OF UTTAR PRADESH & ORS...RESPONDENTS

KNOW ALL the whom these presents shall come that Chandra Shekhar Chaurasiya (Respondent No. 6), do hereby appoint Mayank Pandey hereinafter called the advocate to be our advocate in the above-noted case and authorize him:

To act appear and plead in the above-noted case in this court, or in any other court in which the same may be tried or heard and also in the appellate courts. To sign, file and present pleadings, appeals, cross-objections, or petitions, of execution, review, revision, restoration, withdrawal compromise, or other petitions reply objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take our execution proceedings. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause. To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And we, the undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as our own acts, as if done by me/us to all intents and purposes. And we, the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, for any negligence of the said advocate or his substitute. And we, the undersigned do hereby agree that we agree to pay the costs, charges and expenses including your fees which may be raised by you from time to time and in the event of the whole or any part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid up, if any costs are allowed for an adjournment, the advocate would be entitled to the same,

In Witness whereof, we do here up to set our hand to these presents the contents which have been understood by me/us this day of

Chandra Shekhar Chaurasiya

Respondent No. 6

I Identify the Client(s) signature.

(Chandra Shekhar Chaurasiya) Email: advocatemayank@outlook.com

Mayank Pandey
Mayank Pandey

Advocate for the Respondent

A-329, 2nd Floor, Defence

Colony. New Delhi-110024

Tel: 9971830872

